

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

EASTERN ZONAL BENCH: KOLKATA

E/MA/77363/2018

And

Appeal No. E/76936/2018

**(Arising out of Order-in-Appeal No. 54/HAL/CE/2017-18
dated 16/11/2017 passed by the Commissioner of CGST &
Central Excise (Appeals), Kolkata-II.)**

Commr. Of CGST & C. EX, Haldia
Vs.

Appellant (s)

M/s. MCC PTA India Corporation Pvt. Ltd.

Respondent (s)

Appearance

Shri A. Roy, Suptd. (A. R.) for the Revenue
Mr. Niraj Baheti, C. A. for the Respondent (s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, MEMBER (JUDICIAL)

Date of Hearing-31.12.2018

ORDER NO. MO/76066/2018 & FO/77163/2018

PER CORAM

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. Shri A. Roy, Suptd. (A. R.) appeared on behalf of the Revenue.

3. On perusal of records, I find that the amount involved in this case is below the monetary limit of Rs. 10 lakhs which has been notified vide instruction being F. No. 390/Misc./163/2010-JC dated 17/12/2015.

Appeal No. E/76936/2018

4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn in terms of the National Litigation Policy. Miscellaneous Application also gets disposed of.

(Dictated and Pronounced in the Open Court)

**Sd/-
(P. K. CHOUDHARY)
MEMBER (JUDICIAL)**

Pooja